

(A)
(S)

11.11.1994

Hon. Mr. Justice B.C. Saksena, V.C.
Hon. Mr. S. Das Gupta, A.M.

The list has been revised twice. The case has been called out. The learned counsel for the applicant has not appeared. There is no request for adjournment on his behalf. The O.A. is, therefore, dismissed in default for non-prosecution. Even on merits, the O.A. is liable to be dismissed as not maintainable. After a departmental enquiry, the enquiry officer submitted his report which was not accepted and a ~~new~~ reenquiry into the matter was ordered. This O.A. is directed against the denovo enquiry only. The same cannot be said to be a final order within the meaning of Sec. 19 of the Administrative Tribunals Act. The O.A. on this ground is also liable to be rejected and is accordingly dismissed as not maintainable.

W.E.
A.M.

B.C.
V.C.